

*By E-Mail/Special Messenger*

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO. HC.VII-03/2022/\_\_\_\_\_ /A**

From :- Shri Romen Baruah,  
Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, The District & Sessions Judge,  
Kamrup (M), Guwahati

Dated Guwahati, the \_\_\_\_\_ January, 2022

Sub:- **Permission to avail LTC**

Ref:- Your letter No. DJK/Acctt/11657 dated 28.12.2021

Madam,

With reference to the above, I am directed to inform you that Shri Tanwir Ikram Hazarika, Special Judicial Magistrate, Kamrup (M), Guwahati has been allowed to avail LTC for the block period of 2018-2021 (by way of **carry forward**) w.e.f. 09.01.2022 to 16.01.2022 (subject to granting him Leave) to visit Jaipur, Rajasthan and its adjacent places along with his wife Smti Tanaz Yesmin and daughter Miss Amayra Inayat Tanwir by the shortest possible route, as per existing Rules.

Shri Hazarika may be informed accordingly.

Yours faithfully,

*Self*

**REGISTRAR (VIGILANCE)**

**Memo NO. HC.VII-03/2022/103 - 106**

**/A, dated- 06.01.22**

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Shri Tanwir Ikram Hazarika, Special Judicial Magistrate, Kamrup (M), Guwahati for information with reference to his letter dated 27.12.2021.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
- ✓ 4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for upload this letter in official website of this Hon'ble Court.

*Self*

**REGISTRAR (VIGILANCE)**